

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 2272 of 2018

Sande Taufik Ilai Petitioner.

Versus
Union of India & Ors. Respondents.

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Radha Krishna Gupta, Advocate
For the Respondents : A.C. to A.S.G.I.

6/ 05.04.2021 As prayed for, three weeks' time is allowed to the learned counsel
for the petitioner to remove the defects, as pointed out by the Office.

(Dr. S.N. Pathak, J.)

RC